

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

STARRED QUESTION NO:359

ANSWERED ON:21.03.2013

LOK ADALATS

Pradhan Shri Nityananda;Semmalai Shri S.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Lok Adalats are being encouraged as an alternative dispute redressal mechanism by the Union and State Governments/UT Administrations;
- (b) if so, the details thereof in terms of the number of Lok Adalats set up during each of the last three years, State/UT-wise;
- (c) the details of the number of cases filed and disposed of in the Lok Adalats during each of the last three years, State/UT-wise; and
- (d) the financial assistance provided by the Government during the last three years, State/UT-wise?

Answer

MINISTER OF LAW AND JUSTICE (DR. ASHWANI KUMAR)

(a) to (d) A statement is laid on the Table of the House,

STATEMENT REFERRED TO IN REPLY TO PARTS (a TO (c) OF LOK SABHA STARRED QUESTION NO. 359.

(a) Yes, Madam.

(b)& (c) The details regarding the number of Lok Adalats set up and the number of cases filed and disposed of in the Lok Adalats during each of the last three years, State/ UT-wise, as per the information available with the National Legal Services Authority (NALSA), are given in the statement at Annexure-'A'.

(d) A statement giving details of grants provided by NALSA to the State Legal Services Authorities for implementation of legal services programmes/schemes; which includes the same for Lok Adalats as well, during each of the last three years, State/UT-wise, is given in Annexure-'XB'. In addition, the 13th Finance Commission has awarded a sum of ₹100 crores to the State Legal Services Authorities through the respective State Governments for conducting Lok Adalats during the period 2010 to 2015.